



MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

in association with

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

organise

ONE WEEK CERTIFICATE PROGRAMME ON INSOLVENCY AND

BANKRUPTCY

LAWS

2nd to 7th May 2022 10.00.a.m. - 04.30.p.m.

via

Hybrid Mode i.e (Online/Offline)

Register By 25thApril 2022 https://forms.gle/TWfz95PrSbnHC1oE6



ABOUT MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

MNLU Mumbai is one of the premier national law universities located in the economic capital of India. It offers graduate, postgraduate, research degrees in law and allied disciplines. The object of the university is to advance and disseminate learning and knowledge of the law and legal processes and their role in national development, to serve society in the field of law by developing skills regarding advocacy, legal services, legislation, law reforms, to organize lectures, seminars, symposia and conferences to promote efficient instruments of social development. MNLU Mumbai has set up a Centre for Insolvency and Financial Laws amongst the fourteen centers for legal research. The Centre aims to act as a think-tank in furtherance of the principal objective of raising awareness about financial laws in theory and practice, as well as conducting high-quality research in the field to assist policymakers by educating the next generation of lawyers and law students through seminars, conferences, workshops, and symposiums.

ABOUT INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

The Insolvency and Bankruptcy Board of India was established on 1st October 2016 under the Insolvency and Bankruptcy Code, 2016 (Code). It is a key pillar of the ecosystem responsible for the implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms, and individuals in a time-bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. It is a unique regulator: regulates a profession as well as processes. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities, and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution, and individual bankruptcy under the Code. It has recently been tasked to promote the development of, and regulate, the working and practices of, insolvency professionals, insolvency professional agencies and information utilities, and other institutions, in furtherance of the purposes of the Code. It has also been designated as the 'Authority' under the Companies (Registered Valuers and Valuation Rules), 2017 for regulation and development of the profession of valuers in the country.

ABOUT THE CERTIFICATE PROGRAMME

MNLU Mumbai has designed a One-week Certificate Program on Insolvency and Bankruptcy Laws with the vision to become one of the leading platforms for insolvency and financial laws research and providing an international and comparative perspective about insolvency and financial laws, that will foster an increased focus on a multi-disciplinary approach to identifying insolvency and financial law issues and facilitate systemic changes in the field. The purpose of this course is to broaden our horizons on insolvency and bankruptcy law with detailed concepts and includes the challenges faced, litigations piled up, comparative analysis, recent changes, case lawS, etc. Learning from Eminent academicians and industry experts will make the study fruitful and constructive. It will introduce participants to many aspects of insolvency law and also prepare them for further advanced studies and research in Insolvency and Bankruptcy laws.

WHO SHALL APPLY?

Law Students, Faculties teaching Insolvency and Bankruptcy Laws, Ph.D. Scholars, Professionals working in this area across the globe, Practicing Advocates, Company Secretaries, Chartered Accountants and anyone interested to know the insolvency regime in India & a few other jurisdictions.

DURATION & TIMING:

6 Days (2nd May 2022 to 7th 2022) 10:00.a.m. to 04.30.p.m.

THE PROGRAMME'S LAYOUT:

Participants will be encouraged to participate in discussion during sessions.

- ·Intensive Learning and Conversations
- ·The lecture method, panel discussions, and intensive discussions will be used in the learning and discussion program.
- The program will ensure that the pedagogical framework for teaching insolvency and corporate law is transformed, enabling critical thinking and insights to find a part in the learning process.
- The goal is to broaden the scope of understanding the current Insolvency laws and to encourage teachers and experts to investigate and interact with alternative paradigms in this field.

REGISTRATION AND FEES:

In order to confirm registration, fill the form provided in the link: https://forms.gle/TWfz95PrSbnHC1oE6

Along with nominal fees payment of **INR 7,500/-** in the below-mentioned bank account.

BANK DETAILS:

Name of the payee: MNLU Centre for Research in Criminal Justice

Account No.: 8709000100020465, Savings Account

Name of Bank & Branch: Punjab National Bank, Powai

IFS Code: PUNB0063210

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	TENTATIVE PROGRAMME SCHEDULE:-		
	Day 1:- 02.05.2022		
	TIMINGS	TOPICS	
	10.00-11.15	Opening and Keynote Session	
	11:30-01.00	Insolvency- Concepts, Evolution, and Features of IBC	
	01.00-02.00	Lunch Break	
	02.00-03.15	Corporate Insolvency Resolution Process- Management of Going	
		Concern & its Challenges	
	03.30-04.30	Rescue Financing and Litigation Funding	
	Day 2:- 03.05.2022		
	TIMINGS TOPICS		
	10.00-11.15	Resolution Strategies	
	11:30-01.00	Liquidation of Corporate Persons-Waterfall Mechanisms-the	
		process and challenges.	
	01.00-02.00	Lunch Break	
	02.00-03.15	Landmark Judgements in IBC	
	03.30-04.30	Voluntary Liquidation of Companies	
	Day 3:- 04.05.2022		
	TIMINGS	TOPICS	
	10.00-11.15	Debt Recovery and Securitization: An Overview	
	11:30-01.00	Stress Assets Resolution in India and it's way forward	
	01.00-02.00	Lunch Break	
	02.00-03.15	Fresh Start process, Insolvency, and Bankruptcy process for	
		Individuals and Partnership Firms	
	03.30-04.30	Roles and Functions of Insolvency and Bankruptcy Board of India	
Day 4:- 05.05.2022			
	TIMINGS	TOPICS	
	10.00-11.15	Cross Border Insolvency	
	11:30-01.00	Avoidance Transactions and its Challenges	
	01.00-02.00	Lunch Break	
	02.00-03.15	Adjudication and Appeal Mechanism	
	03.30-04.30	Pre-Pack and its applicability	
	Day 5:- 06.05.2022		
	TIMINGS	TOPICS	
	10.00-11.15	Insolvency and Bankruptcy Code - Key Developments - Road Ahead	
	11:30-01.00	Committee of Creditors - Role, Position, and Need for Reforms	
	01.00-02.00	Lunch Break	
	02.00-03.15	Treatment of Statutory dues/Claims under IBC - Pros and Cons	
	03.30-04.30	Professional and Ethical Practices for Insolvency Perspectives	
	Day 6:- 07.05.2022		
	TIMINGS	TOPICS	
	10.00-11.15	Insolvency and Bankruptcy Code - A Banker's Concern	
	11:30-01.00	Insolvency and Bankruptcy Code - A Debtor's Perspective	
	01.00-02.00	Lunch Break	
	02.00-03.15	Case Studies and Discussions	
	03.30-04.30	Valedictory Session	

PROGRAMME OUTCOME:

- A participation certificate will be provided to the participants after the completion of the programme.
- The Participants shall discover and comprehend the advanced fundamentals of Insolvency and Bankruptcy laws.
- Interaction with a diverse group of practitioners and academics in the field of Insolvency and Bankruptcy Laws.
- It shall immensely benefit professionals and students by providing practical importance and peer-to-peer learning.

NOTE:

The Course carries 2 credits

This is a Non- Residential Programme

Lunch will be provided to the participants.

PATRON IN-CHIEF
PROF (DR.) DILIP UKEY
Vice-Chancellor, MNLU Mumbai

CO-PATRON
PROF. (DR.) ANIL G. VARIATH
Registrar (I/c), MNLU Mumbai

COURSE DIRECTOR
DR. RAGHAV PANDEY
Asst. Professor(Law), MNLU Mumbai

COURSE COORDINATOR
MS. ATITHI ABHAY
Research Assistant(Law), MNLU Mumbai

Venue: Maharashtra National Law University Mumbai 2nd Floor, CETTM-MTNL Building, Technology St, Hiranandani Gardens, Powai, Mumbai, Maharashtra, 400076

In case of any Queries Email us at events@mnlumumbai.edu.in or Call +91 9820550881

More details at https://mnlumumbai.edu.in/